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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 10498/2023

SANDEEP

..... Petitioner

Through: Mr. Aman Rehaan Khan, Advocate.

versus

STATE OF NATIONAL CAPITAL TERRITORY OF DELHI AND
ORS. Respondents

Through: Mr. Anil Soni, CGSC with Mr.
Devvrat Yadav, Advocate for UoI.
Mr. Kartik Sharma and Mr. Rishabh
Srivastava, Advocates for Mr.
Santosh Kumar Tripathi, Standing
Counsel.
SI Vipin Kumar, PS Paschim Vihar
West.

+ W.P.(C) 13401/2021

ISHWAR SINGH DAHIYA

..... Petitioner

Through: Mr. Aman Rehaan Khan, Advocate.

versus

STATE OF NCT DELHI AND ORS. Respondents

Through: Mr. Anuj Aggarwal, ASC for
GNCTD with Ms. Arshya Singh, Mr.
Siddhant Dutt and Mr. Yash
Upadhyay, Advocates for R-1, R-3 to
R-5.
Ms. Charu Ambwani, DLSA.
SI Sheetal, PS Mangolpuri.



+ W.P.(C) 13328/2022

MANOJ KUMAR

..... Petitioner

Through: Mr. Aman Rehaan Khan, Advocate.

versus

STATE AND ORS.

..... Respondents

Through: Mr. Manish Mohan, CGSC with Mr. Jatin Teotia, Advocate for UoI.

+ W.P.(C) 13349/2022

ANURADHA

..... Petitioner

Through: Mr. Aman Rehaan Khan, Advocate.

versus

STATE OF NCT DELHI AND ORS.

..... Respondents

Through: Mr. Apoorv Kurup, CGSC with Ms. Nidhi Mittal, Advocate for R-2.

+ W.P.(C) 13524/2022

RAM KUMAR SINGH

..... Petitioner

Through: Mr. Aman Rehaan Khan, Advocate.

versus

STATE OF NCT DELHI

..... Respondent

Through: Mr. Ripu Daman Bhardwaj, CGSC for UoI with Mr. Abhinav Bhardwaj, Advocate.

CORAM:

HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD



ORDER

29.04.2024

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1. Numbers of Orders have been passed by this Court directing the Respondents to initiate steps to ensure that *Chinese Manjha* is not sold in the market. Though Orders under Section 144 Cr.P.C have been passed by this Court, this Court is pained to note that a number of persons are losing their life and limbs because of *Chinese Manjha* year after year.
2. *Vide* Order dated 09.08.2023, this Court had directed the Respondent/Delhi Police to file a status report regarding action taken against those persons who are manufacturing and selling *Chinese Manjha*. The State Government was also directed to file a comprehensive policy for grant of compensation for people who have lost their life and limbs due to such accidents.
3. It appears that the policy has yet not been framed by the State Government. Status report on behalf of Respondent/Delhi Police has also not been filed.
4. The State Government is directed to frame the policy and file it in Court within a period of eight weeks from today.
5. Let a latest status report be filed as well by the Respondent/Delhi Police showing the action taken against those persons who are manufacturing and selling *Chinese Manjha* from the year 2017 to 2024.
6. List on 23.08.2024.

SUBRAMONIUM PRASAD, J

APRIL 29, 2024

S. Zakir